

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3758
ANSWERED ON:27.04.2012
RAPE VICTIMS
Premajibhai Dr. Solanki Kiritbhai

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government is considering to abolish the "two finger test" (per vaginal test) carried out on the rape victims for determining rape on sexual assault;
- (b) if so, the details thereof;
- (c) whether the working group of planning commission has advised to amend the Indian Penal Code rules pertaining to rape victims;
- (d) if so, the details thereof; and
- (e) the action taken by the Government in this regard?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) & (b): The Government in the Ministry of Health and Family Welfare has formulated a revised proforma for Medical Examination Report for Sexual Assault and three Central Government Hospitals in Delhi have been instructed to implement the revised format. Since Health is a State subject, Union government may not be competent to impose a ban on this matter.

(c) to (e): The Working Group on Women's Agency and Empowerment for XII Five Year Plan constituted by the Planning Commission under the Chairpersonship of Secretary (Women and Child Development) has recommended review of existing provisions of the Indian Penal Code (IPC) with regard to the definition of rape and language used in Section 509 of IPC. Inclusion of stalking as an offence was also recommended.

The Government in the Ministry of Home Affairs is considering amendments to the provision of IPC relating to rape.